

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 429/GT/2020**

**Coram:**

**Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member**

**Date of Order: 7<sup>th</sup> November, 2023**

**In the matter of:**

Corrigendum to Order dated 25.8.2023 in Petition No. 429/GT/2020.

**And**

**In the matter of:**

Approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period 2019-24

**And**

**In the matter of:**

NTPC Limited,  
NTPC Bhawan, Core-7,  
Institutional Area, Lodhi Road  
New Delhi-110003

**.....Petitioner**

**Vs**

1. West Bengal State Electricity Distribution Company Limited,  
Vidyut Bhawan, Block-DJ, Sector-II, Salt Lake City  
Kolkata – 700 091

2. Bihar State Power Holding Company Limited,  
Vidyut Bhawan, Bailey Road  
Patna – 800 001

3. Jharkhand Vidyut Vikas Nigam Limited,  
Engineering Bhawan, HEC, Dhurwa,  
Ranchi – 834004

4. Grid Corporation of Orissa Limited,  
Vidyut Bhawan, Janpath,  
Bhubaneswar – 751007



5. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6, Panchkula, Haryana -134109

6. Power Department,  
Govt. of Sikkim, Kazi Road,  
Gangtok, Sikkim-737101

7. Tamil Nadu Generation and Distribution Corporation Limited,  
144, Anna Salai,  
Chennai – 600002

8. Punjab State Power Corporation Limited,  
The Mall, Patiala -147001

9. Uttar Pradesh Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow – 226001

10. Power Development Department (J&K),  
Govt. of J&K Secretariat,  
Srinagar

11. Assam Power Distribution Company Limited,  
Bijlee Bhawan, Paltan Bazar,  
Guwahati – 782001

12. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi-110019

13. BSES Yamuna Power Limited,  
Shakti Kiran Bldg., Karkardooma,  
Delhi

14. Tata Power Delhi Distribution Company Limited,  
33 kV Sub-station Building,  
Hudson Lane, Kingsway Camp,  
Delhi-110009

15. Jaipur Vidyut Vitran Nigam Limited,  
Vidyut Bhawan Janpath,  
Jaipur-302 005

16. Ajmer Vidyut Vitran Nigam Limited,  
Old Power House, Hathi Bhafta,  
Jaipur Road, Ajmer-305 001

17. Jodhpur Vidyut Vitran Nigam Limited,  
New Power House, Industrial Area, Jodhpur-342 003 .... Respondents



## **CORRIGENDUM ORDER**

The Commission vide order dated 25.8.2023 in Petition No. 429/GT/2020 had approved the tariff of Farakka Super Thermal Power Station Stage-I&II (1600MW) for the period 2019-24.

2. The Commission in paragraph 30 of the order dated had decided as under:

*“30. The Petitioner, in this petition, has claimed inert gas fire extinguishing system, but has not furnished the de-capitalized value of the old assets. Accordingly, the decapitalized value of the assets/ works has been calculated in terms of the above - mentioned methodology and the same is as follows:*

<i>(Rs. in lakh)</i>			
	<b>Year of claim</b>	<b>Additional capital expenditure allowed (on accrual basis)</b>	<b>Assumed deletion</b>
Inert gas fire extinguishing system	2020-21	163.23	31.07
	2021-22	646.90	117.28

3. It is, however, noticed that an inadvertent error has crept in the said order, while considering assumed deletions for replaced assets against which decapitalization amount was not submitted by the Petitioner. As noted above, for the year 2021-22, an amount of Rs.117.28 lakh was inadvertently considered as ‘assumed deletion’ against the additional capital expenditure of Rs.646.90 lakh allowed considering the same to be the expenditure for “Inert gas fire extinguishing system”. However, the said additional capital expenditure of Rs. 646.90 lakh pertains to “Dry Ash Extraction system” which is a new system being installed at the generating station for the first time and as such, no de-capitalization is to be deducted as no old asset is being taken out of service. Accordingly, considering the correct values in respect of Inert gas fire extinguishing system, paragraph 30 of the said order is substituted as under:

*“30. The Petitioner, in this petition, has claimed inert gas fire extinguishing system, but has not furnished the de-capitalized value of the old assets. Accordingly, the decapitalized value of the assets/ works has been calculated in terms of the above - mentioned methodology and the same is as follows:*



<i>(Rs. in lakh)</i>			
	<b>Year of claim</b>	<b>Additional capital expenditure allowed (on accrual basis)</b>	<b>Assumed deletion</b>
Inert gas fire extinguishing system	2020-21	163.23	31.07

4. Considering the fact that the impact in the tariff approved by order dated 25.8.2023, on account of the withdrawal of assumed deletion of Rs.117.28 lakh, as above, is negligible, we decide and direct that revision of tariff, consequent upon the said changes, shall be made at the time of truing up of the tariff of the generating station for the period 2019-24.

5. Except for the above, all other terms in order dated 25.8.2023 shall remain unchanged.

**Sd/-**  
**(Pravas Kumar Singh)**  
**Member**

**Sd/-**  
**(Arun Goyal)**  
**Member**

**Sd/-**  
**(I.S. Jha)**  
**Member**

